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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A.No.6/2003 in O.A.No.1701/1999

Monday, this the 12th day of May, 2003

Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Gulshan Kumar  
s/o Shri Jagdish Ram  
Ex-Driver, Grade-C  
r/o B-1/5, Patel Nagar,  
Shaharanpur, UP

..Applicant

(By Advocate: Shri Mahesh Srivastava)

Versus

1. Union of India service to be effected  
through General Manager  
Northern Railway,  
Baroda House, New Delhi
2. Divisional Railway Manager  
Northern Railway  
Paharganj, New Delhi

..Respondents

(By Advocate: None)

O R D E R (ORAL)

I have heard Shri Mahesh Srivastava, learned counsel for review applicant. None for respondents in RA even though notice has been issued and service is complete. Accordingly, I proceed to dispose of the RA in terms of Rule 16 of C.A.T. (Procedure) Rules, 1987.

2. The present RA has been filed seeking the recall and review of Tribunal's order dated 12.1.2001 passed in OA-1701/99. On perusal of the file, I observe that the aforesaid order has been passed in the absence of the applicant. Learned counsel for review applicant states that on 12.1.2001 the matter was listed for the first time after completion of pleadings and the order has been passed in the absence of the applicant for no fault of his.

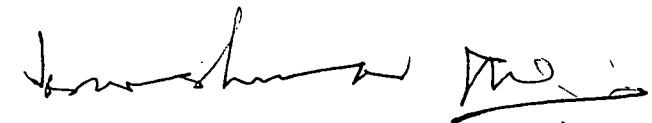
6.  
16-2-2004  
MA 145/2004  
OA 1701/1999

Present : Sh. M.K. Gaur, counsel for the applicants in MA  
(Original respondents).

None for the respondents in MA,  
(Original applicants).

Sh. M.K. Gaur, Id. counsel has submitted that payment involved pertains to the year 1964-1980 and which has involved considerable amount of work. He has submitted that respondents are on the job and proposes to implement the orders of the Tribunal as given in OA 1701/99 on 16-9-2003 in another three months' time. He has also submitted that a copy of the said orders of the Tribunal was received by them on 20-10-2003 and in the process the respondents could get shorter time <sup>than</sup> what had been expected to be given to them earlier vide the said orders. He has also submitted that a copy of the MA has been served on the applicant's counsel on 13-1-2004. While it would have been appropriate if the Id. counsel for the applicant had been present while considering this MA seeking extension of time to implement the orders of the Tribunal as referred to hereinabove, keeping in view the fact that records involved in the case pertain~~s~~ to year 1964, which would mean considerable amount of work by the respondents, I allow them another two months' time i.e. up to 20-3-2004 to implement the orders of this Tribunal.

2. Accordingly, MA is allowed with observations that no further extension of time shall be granted to them.



(Sarweshwar Jha)  
Member (A)

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